

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:1367
ANSWERED ON:27.10.2008
MULTI-STATE CO-OPERATIVE SOCIETY
Singh Shri Prabhunath

Will the Minister of AGRICULTURE be pleased to state:

- (a) the constitution, powers and functions of the general body of a society registered under Multi-State Co-operative Societies Act, 2002;
- (b) persons other than members/delegates of the Multi-State Co-operative Society who can participate in deliberations of the general body meetings;
- (c) the powers, duties and functions of a Convener as per the provisions of the Multi-State Co-operative Societies Act, 2002;
- (d) whether under the provisions of the said Act a Convener can participate in the discussions of the general body meeting of a Multi-State Co-operative Society; and
- (e) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI KANTILAL BHURIA)

- (a): As per the provision of Section 38(1) of the Multi State Cooperative Societies (MSCS) Act, 2002, the constitution of the General Body shall consist of all the members of the Multi State Cooperative Society. The powers and functions of the General Body shall be as enumerated under the provisions of Section 39 of the MSCS Act, 2002, and bye-laws of a Multi State Cooperative Society.
- (b): Only members / delegates of a Multi State Cooperative Society and Members of the Board can participate in deliberations of the General Body Meeting.
- (c) to (e): The Chief Executive (by whatever name called) call / convene the meetings of the General Body of the Multi State Cooperative Society on behalf of the Board of Directors. The powers and functions of the Chief Executive are as given in Section 52 of the MSCS Act, 2002. As per the provision of Section 51 (2) of the MSCS Act, 2002, the Chief Executive shall be member of the Board of a Multi State Cooperative Society and, therefore, may participate in the deliberations of the General Body Meeting.